

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
AVANI IMPEX PRIVATE LIMITED

S. No.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	AVANI IMPEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 1956 Registration Number - 169473
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2007PTC169473
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 419B, 4th Floor, Plot No. 21, Panchratna, Mama Parmanand Marg, Opera House, Girgaon, Mumbai - 400 004.
6.	Insolvency commencement date in respect of corporate debtor	31st January, 2020 being the date the order passed by the Hon'ble NCLT, Mumbai Bench (Order received by IRP on 03/02/2020)
7.	Estimated date of closure of insolvency resolution process	28th July, 2020 being 180th day from the Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CAPAWAN KUMAR RAMDHAN AGARWAL Registration No: IBBI/PA-001/IP-P00414/2017-18/10737
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 42, Gopal Bhawan, 199 Princess Street, Mumbai - 400 002 E-mail: arbitratcrpr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as entry No. 09
11.	Last date for submission of claims	16th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class has been ascertained till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms mentioned at Point 4 below.

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **AVANI IMPEX PRIVATE LIMITED** on **31ST JANUARY, 2020**.

2. The creditors of **AVANI IMPEX PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **16th February, 2020** to the interim resolution professional at the address mentioned against entry No. 09.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. The claims may be submitted in their specified forms. Form B- Operational Creditor (Other Than Workmen/Employee); Form C- Financial Creditor; Form CA- Financial Creditors in a class; Form D- Workmen/Employee; Form E- Authorised Representative of Workmen/Employee and Form F- Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

5. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan KR Agarwal
Interim Resolution Professional
IBBI/PA-001/IP-P00414/2017-18/10737

Place : Mumbai
Dated : 05.02.2020



मुंबई, बुधवार, ५ फेब्रुवारी २०२०

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